

I.L.O. Conference Held in Geneva

**2462. Shri Onkar Lal Berwa:
Shri P. C. Borooah:**

Will the **Minister of Labour, Employment and Rehabilitation** be pleased to state:

(a) the names of the Indian delegates who attended the International Labour Organisation's Conference in Geneva held in June last;

(b) the main decisions taken thereat; and

(c) the action taken by Government in the light thereof?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) A statement showing the names of the Indian Delegation who attended the 50th Session of the International Labour Conference held in Geneva on June 1—22, 1966 is laid on the Table of the House. (Appendix I).

(b) and (c). A list of the Conventions, Recommendations and the Resolutions adopted by the Conference is also laid on the Table of the House. (Appendix II).

Authenticated texts of these instruments have not yet been received from the I.L.O. As soon as they are received, they will be examined in consultation with the State Governments, the Central Ministries and other interests concerned and a statement indicating the action taken or proposed to be taken on them would be placed, in accordance with the usual practice, before Parliament within the prescribed time-limit. In terms of the relevant I.L.O. procedure the time-limit permitted in the case of countries like India is 18 months which, in the present case, would expire in December 1967.

As usual, the Report of the Indian Government Delegation to the Conference, together with the texts of these instruments and the Resolutions will also be placed before Parliament in due course.

Remedial Classes for Compartment Students

**2463. Shri R. S. Pandey:
Shri R. Barua:**

Will the **Minister of Education** be pleased to state:

(a) whether it is a fact that remedial classes for students who were placed in compartment by the Central Board of Higher Secondary Education Delhi in 1965, were held in some of the approved subjects in some selected Delhi Government Schools during the summer vacations from 15th June, 1965;

(b) whether qualified teachers were deputed for the purpose and whether all those teachers were given pecuniary compensation on uniform scales; and

(c) if not, the reasons for disparity in their payments and criteria adopted to determine their compensation at different rates?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) and (c). As the students referred to in part (a) above belonged to class XI, only Grade I (Post Graduate) Teachers were detailed to teach them and they were all paid remuneration on a uniform scale. Therefore, the rest of the question does not arise.

भारतीय प्रौद्योगिकी संस्था, दिल्ली

**2464. श्री भागवत झा छात्रादः
श्री हुकम चन्द कछुवायः
श्री रघुनाथ सिंहः
श्री सोनाबनेः**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मई, 1966 में भारतीय प्रौद्योगिकी संस्था, हौज खास के चतुर्थ श्रेणी के कर्मचारियों ने हौज खास पुलिस थाने के सामने प्रदर्शन किया था ;